

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

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OA: 350/1751/2017

Date of order: 08.01.2021

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Mr. Tarun Shridhar, Administrative Member

**GURU SEVILAGAN
VS.
EASTERN RAILWAY**

For the Applicant : None

For the Respondents : Mr. A. K. Guha, Counsel

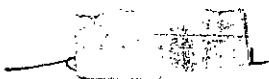
O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

None appeared on behalf of the applicant for long, and even today despite repeated calls.

Therefore, it seems that the applicant has lost interest to pursue the matter further.

2. As such, the OA is dismissed for default invoking Rule 15(1) of CAT (Procedure) Rules, 1987.


(Tarun Shridhar)
Member (A)


(Bidisha Banerjee)
Member (J)

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